

is maintained by the Ministry.

(b) The question of the number of contract labour engaged in perennial type of jobs can only be determined on a case to case basis.

(c) and (d). The contract Labour (Regulation and Abolition) Act, 1970, provides for prohibition of engagement of contract labour in jobs and processes where conditions provided under Section 10 of the Act are satisfied. No contract labour can be engaged in such jobs and processes where prohibitory orders have been issued under the Act. Therefore, only regular workers can be engaged on such jobs where contract labour has been prohibited.

Use of Tin in Packaging

10175. SHRI SANAT KUMAR MANDAL:
SHRI SHANTARAM
POTDUKHE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether under the Prevention of Food Adulteration Act (PFA), 1954 the use of unsuitable grades of tin in food packaging is forbidden;

(b) if so, whether a fair amount of our packaged food and edible oil comes in containers unsuited for that purpose and in certain cases 'waste waste' tins, which is not used abroad, is being used in our country; and

(c) if so, the measures Government propose to take to ensure that only prime tins are used in food packaging and the use of waste waste tins is banned in such cases?

THE MINISTER OF STATE OF THE

MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):
(a) and (c). Provisions of Prevention of Food Adulteration Act 1954 and Rules made thereunder already provide that packaging material including tin used for packaging of food articles shall be safe and shall not make the food articles injurious to health. The Food (Health) authorities of States/U.Ts have been asked to ensure that packaging material including tin is safe from health angle and is in accordance with the provisions of Prevention of Food Adulteration Act & Rules.

(b) No such case has been reported to this Ministry by the Food (Health) Authorities of States/U.Ts.

Extension of ESI Act in Maharashtra

10176. SHRI S. B. THORAT: Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal to bring more categories of workmen under the purview of the ESI Act, 1948 in Maharashtra; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) No, Sir.

(b) Does not arise.

Financial Assistance for Construction of Working Women's Hostels

10177. SHRI RAMESH CHENNIHALA: Will the Minister of WELFARE be pleased to state:

(a) whether Government are granting aids to the institutions for constructing working women's Hostels;

(b) if so, the details thereof;

(c) how many institutions are financed in Kerala State;

(d) whether there is any proposal to finance more institutions in the State of Kerala; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA): (a) and (b). Under the Scheme of Assistance for Construction/Expansion of Hostel Building for Working Women with a Day-care Centre of Children, assistance is provided to the extent of 50% of the cost of land and 75% of the cost of construction of the building or purchase of ready-constructed buildings, on the same pattern, to Voluntary Organisations, Public Trusts, Local Bodies, Women Development Corporations, Universities, Schools/Colleges of Social Work.

(c) Since inception of the Programme in 1972-73, 101 hostels to provide accommodation to 8617 working women with day-care centre facilities for 1480 children in 55 hostels in Kerala have been funded by the Government of India.

(d) and (e). State/Union territory-wise allocation of projects and funds is not made under the Scheme. Projects are sanctioned on receipt of the proposals from eligible organisations through State Government/ Union Territory Administration concerned.

[*Translation*]

Ritinitis Pigmentosa

10178. SHRI RAJVEER SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of Government

has been drawn to the availability of medicine in the soviet Union for the treatment of Ritinitis Pigmentosa disease;

(b) if so, the effective steps taken by Government to import the medicine therefor to cure this diseases; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) Yes Sir.

(b) and (c). Dr. Rajendra Prasad Centre for Ophthalmic Sciences, New Delhi is having exchange programme with the HELMOLTZ Institute of Eye diseases, Moscow, which administers this drug treatment to Retinitis Pigmentosa patients. The Plan of Action between the two Institutes envisages joint clinical trial for the use of this drug. The drug has not been made available to Dr. Rajendra Prasad Centre for Ophthalmic Sciences for trial yet.

[*English*]

Committee for FPI and Deep Sea fishing

10179. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether small sub-committees to go into the specific problems of the deep sea fishing and the fruits and the vegetables processing industries are likely to be set up in the country; and

(b) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a)